I had given. I suggested March should be mentioned. But March 20 is not there. I cannot understand why that date is not mentioned. I had given the date and it should have been mentiond. I said, please correctly mention it. I had given the specific date. And then I said, "March to Parliament". I do not know why you are allergic to the words "March to Parliament". You seem to have a fantastic idea. March 20 should be mentioned there and "March to Parliament" also should appear.

Then regarding the second discussion-it is a continuation of the dis^ cussion-if you allow a discussion, there should be a fair amount of time allotted and allowed. Now, all other items have been shown first, Government Business has been put first. Why not one Bill after them? Why not one Bill after them so that the Bill blocks it that way? We block the Bill till our thing is discussed. The Government is under an obligation to do that. My friend sitting there escaped that. Therefore, I suggest that these discussions should be a fair discussion. That is the first thing. Then, the second thing, as they have suggested, Sir, should go over to the next session and you can do it and there is no difficulty. The first thing is that the discussion should be a reasonable discussion. (Time bell rings). That is all that I ask you. Then, Sir, you ask the Secretariat to make the correction and put the date, 20th March 1979, also there.

MR. CHAIRMAN: Now, one more Report is to be placed on the Table. Yes, Mr. Sezhiyan.

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I beg to lay on the Table a copy of the Twenty-Seventh Report of the Committee on Public Undertakings (1978-79) on Action taken by Government on the recommenda-

tions contained in the Eighty-Eighth Report of the Committee (Fifth Lok Sabha) on Hindustan Zinc Limited,

MR. CHAIRMAN: Can I go to the next item?

RE. REPORT OF THE CHANCHAL SARKAR COMMITTEE ON EXTERNAL PUBLICITY

SHRIMATI AMBIKA SONI (Punjab): Sir, I -want to mention one thing. I want to bring to your notice one thing. Sir, the Minister of External Affairs, Shri Atal Vajpayee, has placed on the Table of the House today a copy of the Report of the Chanchal Sarkar Committee on i the functioning of External Publicity Ministry under the of External Affairs. In this connection, Sir, I want to know one thing. Today, Sir, the Minister has placed a copy of the Report on the Table of the House. But this Report by Chanchal Sarkar has already been published a couple of weeks ago in one of the leading women's magazine in our country.

SHRI PILOO MODY (Gujarat): It must be "Surya".

SHRIMATI AMBIKA SONI; Sir, it is a Report by a gentleman, Shri Chanchal Sarkar, who was appointed by the External Affairs Ministry to go into the functioning of the Ex-t ternal Publicity and in spite of the fact that the Members of the Consultative Committee and the other Members of the House were constantly asking the External Affairs Minister as to what the outcome of this Report -was, he kept on telling us: "Soon it will be made available." But We have seen today that it has been placed on the Table of the House weeks after it has been widely given publicity in one of the women's magazines in our country.

MR. CHAIRMAN: All right.

SHRIMATI AMBIKA SONI: No, Sir. I want to know what the Minister has to say. But he has already left the House.

SHRI ARVIND GANESH KULKARNI (Maharashtra): Siri I am on a point of order.

Announcement

SHRIMATI AMBIKA SONI: I want to know what he has to say on this.

SHRI ARVIND GANESH KULKARNI: Sir, Shrimati Ambika Soni has mentioned that the Report was published in a women's magazine. I only object to the word "women". What ^ the relation between Mr. Vajpayee publishing a Report and the Report appearing in a women's magazine?

SHRIMATI AMBIKA SONI: Sir, Mr. Kulkarni is in the habit of saying like this.

SHRI DINESH **GOSWAMI** (Assam): Sir, I do not think that this matter should be treated lightly. (Interruptions). Sir, I do not think that the matter can be treated lightly like this and I think an observation from you is called for. If actually the Report is placed before the House after it has been given wide publicity in the newspapers or in the magazines, it is meaningless to place it on the Table of the House now. So, Sir, this should be checked up. Parliament is particularly anxious about it and I think the Minister should see to it that any such document first comes to Parliament and you should ask the External Affairs Minister to check up and find out whether this has actually happened and also to see that in future such things do not happen at all.

SHRI PILOO MODY: Sir, the External Affairs Minister should contact every women's magazine in this country and find out which has published it.

SHRIMATI AMBIKA SONI: He need not do that. It has been published in a women's magazine and I will bring you that if you want.

SHRI PILOO MODY: Which is that magazine?

SHRIMATI AMBIKA SONI: "Eve'a Weokly

MR. CHARMAN: All right. I have to make an announcement.

ANNOUNCEMENT BY THE CHAIR-MIAN RE. PROCEDURE FOR THE USE OF LANGUAGES OTHER THAN ENGLISH AND HINDI DURING THE QUESTION HOUR

MR. CHAIRMAN: Honourable Members may recall that on the 28th February, 2nd March and 21st March, 1979, during Question Hour, when Shri E. R. Krishnan wanted to put supplementary questions in Tamil, I did not permit him to do So as there was no arrangement for interpretation of languages other than English and Hindi during the Question Hour. I, however, told him that I would discuss this matter with the Leaders of Parties/Groups in the Rajya Sabha. Shri Krishnan also wrote to me in this regard. I held two meetings with Leaders of Parties/Groups on the 8th March and 27th March, 1979, respectively. After detailed discussions in the meeting on the 27th March, 1979, it has been decided that the following procedure might be followed regarding the use of languages other than English and Hindi during Ouestion Hour:

A Member in whose name a Question appears in the List of Questions for Oral Answers and who gives advance intimation for asking supplementary questions in a language mentioned in the Eighth Schedule of the Constitution (other than Hindi and English) for which arrangements for simultaneous interpretation already exist, may put supplementaries during Question Hour in that language subject to the following conditions:—

- (i) This facility may be availed of only by members in whose names the Question appears in the List of Questions for Oral Answers;
- (ii) Advance notice in this be- half shall be given, in writing by the embers concerned not later

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answer:

(iii) The facility shall not be available to members other than those in whose names the Question stands listed in the list of Question for Oral Answers;

(iv) In the printed debates (original version) only an English version of the supplementary questions asked in a language other than Hindi or English would be incorporated as is already being done at present in respect of speeches delivered by members in a language other than Hindi or English while participating in debates on Bills, Resolutions, etc.

About the point that wag raised by the Leaders who had assembled in the Chamber, we will have a try and we will see how we

SHRI PILOO MODY (Gujarat): They must sign an affidavit that they do not know either English or Hindi.

MR. CHAIRMAN: Better facilities can also be given.

OBSERVATION BY THE CHAIRMAN RE. LACK OF DECORUM IN SPEECH OF BEHAVIOUR IN THE HOUSE

MR. CHAIRMAN: Shri Viren J. Shah and some other members have brought to my notice that Shri Kalp Nath Rai used certain derogatory words against another member of the House on 21-3-1979 during the debate on Special Courts Bill and that on the 22nd March, 1979, he waved shoe in the House against another member. (Interruptions) me? 1 am going to clarify the whole position. So far as the derogratory words are concerned, the Deputy Chairman has already expunged them

House from the proceedings of the House and not much further needs to be done on this score.

re decorum in the

As regards the incident of alleged waving of shoe by the member, I had called Shri Kalp Nath Rai in my Chamber to ascertain the facts. Shri Kalp Nath Rai has denied that he waved the shoe but some members maintain that Shri Rai did gesticulate or behave in a posture which was objectionable.

In view of the denial of the incident by Shri Rai, I am allowing the matter to rest there. Members will however agree with me that such lack of decorum either in speech or behaviour does credit to none. The reputation of the entire House is sullied by such actions. It is my personal request to every member of this House to carry on the work we are called upon to do by the people in a dignified and orderly manner.

SHRI SHYAM LAL YADAV (Uttar Pradesh): You have not said anything about what Mr. Mody said that day.

(Interruptions)

MR. CHAIRMAN; I am on my legs. From today onwards at least when the Chair is on his legs, the Members should sit down. Mr. Mody is not an exception to this House. Whatever is applicable to all others is applicable to him also.

(Interruptions)

SHRI ANANT PRASAD SHARMA (Bihar): Sir, the trouble that day arose because . . .

MR. CHAIRMAN: When I have clarified the whole position, I would request the members not to raise the same thing again. It will be reported and it is not good.

SHRI ANANT PRASAD SHARMA: Sir, I seek clarification only on one thing.

MR. CHAIRMAN; What is the subject. If it is the same thing, kindly, evecuse me. (Interruptions) At

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least, on the last day, let us determine to behave well. (Interruptions) Let us start with a

Now, we take up Bills for introduction.

THE SREE CH1TRA TIRUNAL INS-TITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY, TRIVANDRUM BILL, 1979

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH); Sir, I beg to move for leave to introduce a Bill to declare the Sree Chitra Tirunal Medical Centre Society forr Advanced Studies in Specialities, rivandrum, in the State of Kerala, to be an institution of national importance and to provide for its incorporation and matters connected therewith.

The question was put and the motion was adopted.

PROF. SHER SINGH; Sir, I introduce the Bill.

THE RAMPUR RAZA LIBRARY (AMENDMENT) BILL, 1979

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, I beg to move for leave to introduce a Bill to amend the Rampur Raza Library Act, 1975.

The question was put and the motion was adopted.

DR. PRATAP CHANDRA CHUN-DER): Sir, I introduce the Bill.

THE KHUDA BAKIISH ORIENTAL PUBLIC LIBRARY (AMENDMENT) **BILL, 1979**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, I beg to move for leave to introduce a Bill to amend the Khuda Bakhsh Oriental Public Library Act, 1969.

ation Bills. 1979 The question was proposed

श्रो शिव चन्द्र झा (बिहार) : श्रीमन, खुदा बख्य लाइब्रेरी एक नेशनल लाइ रेरी होते हुए भी उसका मैंनेजमेंट दिन व दिन खराब होता जा रहा है।... (Interruptions) सभापति जी, सुनिये । इसीलिए मैं कहनी चाहता हुं कि मन्त्री महोदय इसकी जांच करायें। 🚁 🖺

MR. CHAIRMAN; You can speak later on. It is only introduction now. (Interruptions) I was also in the Assembly for so many years. At the time of introduction, even if it is a Private Member's Bill, nobody objects. It is not the occasion now to speak. Why are you unnecessarily taking the time of the House?

The question is:

'That the leave be granted to introduce a Bill to amend the Khuda Bakhsh Oriental Public Library Act 1969."

The motion was adopted.

DR. PRATAP CHANDRA CHUN-DER; Sir, I introduced the Bill.

I. THE BUDGET (PONDICHERRY) — General Discussion 1979-80-

II. THE PONDICHERRY APPRO-PRIATION (VOTE ON COUNT) BILL, 1979

III. THE PONDICHERRY APPRO PRIATION BILL, 1979

MR. CHAIRMAN: Next item Shri Satish Agarwal.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fnud of the Union Territory of Pondicherry for the services of a part of the financial year 1979-80, as passed by the Lok Sabha, be taken into consideration "

[Shri Satish Agarwal]

Budget (Pondicherry)

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Sir, I also move:

That the Bill to authorise payment ana appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the "services of the financial year 1978-79, as passed by the Lok Sabha, be taken into consideration."

SHRI YOGENDRA MAKWANA (Gujarat): Sir, I am on a point of order. What about Special Mentions?

MR. CHAIRMAN; I have already announced about it. You did not hear. We will take it up after the regular business is over I have given permission to a large number of Members.

SHRI YOGENDRA MAKWANA: Thatmeans, it can never be taken up. Sir, I do not know why we are deviating from the procedure.

MR. CHAIRMAN: I have already announced. We are prepared to sit for any length of time.

SHRI YOGENDRA MAKWANA: Sir, it is an established practice in this House that always Special Mention is taken up first and then the BiUs and the Government business.

MR. CHAIRMAN: I have said earlier also that in order to give better opportunities to a large number of Members, I thought that it would be better to take it up after the regular business is over. There are about 13 or 14 Members who have been allowed. Otherwise, we cannot finish the work.

SHRI PRANAB MUKHERJEE (West Bengal). Sir, I would like to make a submission. So far as the Pondicherry Appropriation Bills are concerned, these Bills have to be passed and today we are sitting for the last day of the current session. So, if you kindly permit, let this financial business be over. The other Bills are not financial Bills. So, after the financial business is over, after

the Pondicherry thing is over, you can allow Special Mentions. There is no urgency that the other Bill has to be passed immediately, today. We can sit till late in the night and finish the business.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA); Sir, this Industries (Development and Regulation) Amendment Bill is brought after an Ordinance was issueds and it should be passed today itself.

SHRI PRANAB MUKHERJEE: We will pass it today. We will sit till late in the night. We are not saying that it will not be passed.

SHRI YOGENDRA MAKWANA: Sir, I have one submission to make. Sir, no Minister remains in the House and as soon as the Government business is over, all the Ministers will go away. Even the Parliamentary Affairs' Minister will not sit. We never find Mr. Advani in the House. In the absence of any Minister, any representative of the Government, there will be no desire on our part to make our points. Why can't they remain?

MR. CHAIRMAN: I will make a special request through our hon. Minister here that some Ministers must be present today. Today, the Members are particular and Mr. Minister, you try to keep here as many Ministers as it is humanly possible for you.

SHRI BHUPESH GUPTA (West Bengal): Sir, my submission to you is that it is right that after the financial business we take up the special mentions. Otherwise, Sir, what will happen is, that if there is some disturbance in the House, it will be said, we adjourn the House and go, we do not want it. Therefore; |<?{ us keep at least one item of the Government business behind so that they do

Secondly, Sir, he ha* moved the Bill. The first item, you will se<* in

the Pondicherry Budget, General Discussion. Sir, there should be some procedure. The Appropriation Bill does not come before the General i Discussion of the Budget. That should be followed. How do you do it in the Lok Sabha? Budget, General Discussion, is first taken up and then the Appropriation Bill is moved. Will you allow it?

SHRI PRANAB MUKHERJEE: In the L°k Sabha they do not discuss the Appropriation Bill. They discuss grants. Here, we do not discuss grants. Here we discuss the Appropriation Bill.

SHRI BHUPESH GUPTA-. Sir. the discussion on the Budget comes first and then only the conse-quential Finance Bill, the things come, the Appropriation Bill and all those things. Here, Sir, you can say that the general discussion on the Budget should start and then you can say that the other things will be here. You cut short the discussion on the Appropriation Bill and have the general discussion on the Pondicherry Budget but do not keep the Budget General Discussion after the Appropriation.

MR. CHAIRMAN: It is before.

SHRI BHUPESH GUPTA: He should first move the general discussion on the Budget.

DR. RAM KRIPAL SINHA: Sir, both the items are to be taken up simultaneously.

SHRI SATISH AGARWAL: Sir, in the Revised List of Business, General Discussion on the Budget (Pondicherry) 1979-80 is mentioned on the top and thereafter at item (4) and (5) there is the Pondicherry Appropriation (Vote on Account) Bill, 1979 and the Pondicherry Appropriation Bill, 1979. The Vote on Account is for Rs. 18.34 crores and the Supplementary Grants are for Rs. 3.6 crores. All these three items can be discussed together. No problem. I have not be formally move. It is already there.

Where is the question for me to move it? (Interruptions)

The questions were proposed.

MR. CHAIRMAN: Yea, Mr. Bhupe»h Gupta.

SHRI BHUPESH GUPTA: Sir, shall I proceed? (Interruptions)

MR. CHAIRMAN- Yes.

SHRI PILOO MODY (Gujarat): We are discussing the Soviet visit.

SHRI BHUPESH GUPTA: Thank you, very much. Sir, Mr. Piloo Mody takes objection when he is abused. I do not like his being abused, I tell you very frankly. When I got up, he said, I come from the Soviet Union.

SHRI PILOO MODY: I said, we are discussing the Soviet visit?

SHRI BHUPESH GUPTA: Sir. I have come from the Ferozeshah Road.

श्री रामानन्द यादव (विहार) : श्रीमन्, सभी सभी सापने हम लोगों से यह कहा कि हम सदन में एक नया चैंटर शुरू करें और दूसरों के प्रति ऐसी कोई बात न वहें जिससे ग्रापस में कोई इल-फीलिंग पैदा हो । लेकिन मुझे दुःख है कि श्री पील मोदी अपनी आदत के अनुसार फिर उसी तरह की बातें कहने लगे हैं। इस सम्बन्ध में ग्रापके द्वारा लेक्चर देने के बाद भी वे भूपेश दादा पर इस तरह के लांछन लगा रहे हैं और उनसे कह रहे हैं कि वे सोवियत रिशया के हिमायती हैं और सोवियत रिशया से आए है, इसलिए सोवियत हम का पक्ष लेंगे। मैं चाहता हुं कि ग्राप इनको ऐसी बात न कहने के लिए मना करें ताकि ये इस तरह की बातें सदन में न करें। ग्राखिरकार, हम लोग भी ब्राटमी हैं, इस तरह की बातों से प्रोबोक हो जाता है।

MR. CHAIRMAN: Yes, he follows Hindi very well.

SHRI PILOO MODY: Sir, I want to make a clarification. I do not mind their objecting to what I say. They

[Shri Piloo Mody]

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have a right to object to what I say, just as I have a right to say. But, let them, at least, hear correctly what I say. I said, we are going to discuss the Soviet visit to India. I did not say that he had come from the Soviet Union.

MR. CHAIRMAN. Yes, Shri Bhu-pesh Gupta.

SHRI BHUPESH GUPTA: Sir, undoubtedly we need sometimes clownish utterances because otherwise the Rajya Sabha will be very dull. We must have a comic figure and sometimes the character of a circus. Therefore, how can it be complete without any clown? Therefore, I welcome Mr. Piloo Mody's interruptions' in this matter. It fulfils a very important entertaining role and I hope he will continue to do so.

SHRI PILOO MODY: Sir, does he give me a license?

SHRI BHUPESH GUPTA: Sir, with regard to the Pondicherry Budget we are taking up all the three things together. I would like to say in this connection that on January 18, Mr. Morarji Desai made a statement at Madras saving that Pondicherry would be merged with the neighbouring State. That statement was most unfortunate, ill-advised and provocative and that statement was made by the Prime Minister of the country in disregard of such commitments of the Government in legal and Constitutional position. Sir, my objection to it apart from the merit of the statement is also on the ground that the Prime Minister of the country should not behave in this manner. Sir. first of all Pondicherry has a special status in our Constitution and that status was determined by a number of covenants. There is the Treaty of Secession which was signed between the President of India and the President of French Republic. In that Treaty, under Article 2, it is stated;

"The establishment will keep benefit of special administrative status which was in force prior to 1st November, 1954, Any Constitutional change in the status which may be made subsequently, shall be made after ascertaining the wishes of the people."

This is the commitment between the President of India and the President of French Republic. Now, Sir, this commitment was included in a series of other important documents, including the changes in the Constitution. Sir, just I point out to you because sometime the Government has to be corrected. Sir, the Constitution was amended in this very House and in the other House to give effect to this particular clause in the Treaty and here, Sir, presently I will show you that certain changes that were necessary were included and then the Schedule was changed in order to provide for the special status of Pondicherry. All these things were done. Pandit Jawaharlal Nehru also made a number of statements and said things that are well-known in this House and the other House accepting that Pondicherry would have the status and a special position in our Constitution.

Now, Mr. Morarji Desai suddenly went to Madras and Pondicherry and then he made a statement. First of all, Sir, was there any Cabinet decision that he should make such a statement Or give an opinion in this manner? To our knowledge, there was no such Cabinet decision. Did he ask anybody there? No, he did not. He made it absolutely on his own. If the Prime Minister of the country goes on expressing his views in his individual manner, as he did in the case of Sikkim and he did it in another case also, this is not good for the country. If you think that status of Pondicherry has to be changed, first of all there should be a discussion in the Cabinet; secondly, Parliament should be told, and thirdly, only then can the Government proceed. But here nothing was done. We all read in the newspapers, not only the people of Pondicherry but all of us, that something is going into the mind of

the Prime Minister. Here, Sir, I have read out the Article to you. What happened after that? In the wake of this Treaty, consequential provisions were made in the Constitution through the Fourteenth amendment incorporating the Union Territory of Pondicherry in the First Schedule, besides inserting Article 239A enabling Parliament by law to create, inter alia, for Pondicherry a local Legislature or council of Ministers. Both have been created. Parliament in pursuance of Article 239A have done all that. All these things have taken place. It is not just sudden. Since I mentioned Jawaharlal Nehru I would recall what he said at that time. I quote. In March, 1949, he said:

"I hope the learning of French will continue in Pondicherry and make Pondicherry a centre of India, of the French language and the window of French culture which is the great culture of the Western world."

This was the statement. We have been following this. Now, the Prime Minister made a statement. That is why I say it was most unfortunate, improper and wrong, for the Prime Minister to have made a statement in this manner that led to the agitation. Now, I am coming to that.

First of ail, I congratulate the people of Pondicherry for their agitation and the antimerger agitation has been a democratic reaction to a very wrong approach and arbitrary way of talking on the subject by the Prime Minister. Sir, this agitation led to many things. Repression took place; firing took place and also, on the side of the people, legitimately, they carried out certain mass actions. On the 26th or 27th of January) police firing took place, as a result of which some people died. Some say five; some say more. I am not going into that. Who is responsible for this?, I think, the Prime Minister must own the moral responsibility for the death of these people and the police firing that took place which resulted in these deaths. I say he should own

up the responsibility for mis. He is playing with fire. It was not necessary at all. He knows it very well. Pondi-cherry's status cannot be changed just by a decree. A law has to be passed and he knows very well that a constitutional amendment will have to be made. He also knows very well that in this present situation, a constitutional amendment, a law, cannot be made, without the approval of the Rajya Sabha. HJe also knows very well that despite the majority in the Lok Sabha, it would not be possible for him to get this thing passed. When he knows ;: I1 these things, why should he say so? This is an affront to Parliament. With the full knowledge that he would not be in a position to implement his arbitrary decision, he said this in public in Madras with a vdew to provoking the people of Pondicherry. This resulted in all kinds of things which had happened and, ultimately in the death, as a result of pol'ce firing, of some people of Pondicherry. What else could be a more scandalous thing than this? I would ask hon. Members. So, Sir, that part is there. I need not dilate upon it. To cut short the discussion, I would only say this. My friends from AIADMK who are here.

SHRI V. GOPALSAMY (Tamil Nadu): Nobody is there.

SHRI BHUPESH GUPTA: It does appear....

MR. CHAIRMAN: Mr. Munusamy is there.

SHRI BHUPESH GUPTA: Yes, he is here. My AIADMK friends should not misunderstand me. It does appear that he has the backing of the Chief Minister of Tamil Nadu.

SHRI V. GOPALSAMY: Definitely.

SHRI BHUPESH GUPTA: I take it when you say 'definitely'. Our information is also the same. The Chief Minister of Tamil Nadu is interested in this merger business. At one time, they were fighting. What has happened to Mr. MGR? I would like to know. Everything is not the same as the production of a film. He should not take it like that. He seems to have come

[Shri Bhupesh Gupta] to an understanding with Mr. Morarji Desai in this matter. The people in Pondicherry suspect it. That is why when Mr. Bala Pazhanoo[^] the leader of the AIADMK in the Lok Sabha, was sent there by Mr. MGR, he was not even allowed to enter. He would have been mobbed but for the fact the antimerger leaders saved the situation by their very sober intervention.

Pondicherry Appro.

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Therefore, I say the position should be clarified. There should be a forthright declaration. I am not asking the Prime Minister to apologise and all that kind of thing. One apology is ge,od enough in his 83 years of his life. I am not asking him to do that. But he should say that he has committed a mistake. We should be given an assurance that there shall not be any merger business without ascertaining the wishes of the people. Sir, that is the position and that position should remain. That assurance should be there. Not only this; the Pondicherry people had demanded a full statehood. In fact, we have an obligation. When we have granted full statehood, very rightly, to others, we should give like Tri-pura and Manipur, Pondicherry also full statehood. They do not have it. They are still an union territory and they are entitled to have full statehood. This should be granted to them.

Personally, I should ask the question to consider that the Lt. Governor, Mr. Kulkarni, is an utter misfit. I had criticised him in the past. He is an utter misfit. He must be replaced. As you know, in the days of emergency he was one of the champions of Shriman Sanjay Gandhi. Mr. Kulkarni now is the champion, I do not know, whether of Mr. Kanti Desai or somebody else. He must be championing the cause of somebody because this Lt. Governor has been the champion of the children of the high bosses here. This Lt. Governor is absolutely a bureaucrat. All kinds of things are happening under the President's rule. We had criticised him in the past and I criticise him now. I demand his removal and his replacement by another Lt. Governor. You can send ex-Maharani of Patiala as Lt. Governor, I do not mind.

Bill, 1979

SHRIMATI **MOHINDER KAUR** (Himachal Pradesh): I won't go.

SHRI BHUPESH GUPTA: She won't go, she says. All right, send someone else, but Mr. Kulkarni should be replaced. There should be a judicial inquiry into the police firing. That is a very important demand.

AN HON, MEMBER: Mr. Kulkarni must be replaced by a CPI man.

SHRI BHUPESH **GUPTA**: Why should there not be a judicial inquiry when the police firing have taken place? I should like to know this and Mr. Kulkarni is denying a judicial inquiry. Then Sir, there is another demand. The cases arising out of the agitation should all be withdrawn. Why should they not be withdrawn?. If anybody has to be put up for trial for what happened in Pondicherry, it should be Mr. Morarji Desai Himself. Why should these people be You created such a situation unnecessarily that led to the shooting and firing and you have put the arrested people for trial. Sir, you have a long experience of being in the Assembly. You have also the experience of being a Governor and you know how a Governor should function. Mr. Kulkarni is not He is functioning like functioning like you. somebody else. When Mr. Sanjay Gandhi was coming on the television or otherwise in the public life, Mr. Kulkarni became great champion and builder of the national leader. Today, he knows how the bread is buttered and now he is serving the present Government as loyally as he served Mr. Sanjay Gandhi. And now he is behaving in an atrocious and outrageous manner disliked by the people of Pondicherry. So(why impose a Governor Governor like Mr. Kulkarni on the people of Pondicherry? Have another Lt. Governor if you must have this office still functioning there. So, withdrawal of the cases is very essential.

Those who have been killed, their families should be given higher compensation. Increase the compensation that you have

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But the most important thing is that the elections should be held. The Assembly was dissolved in November last year. Uptill now we do not know what is the schedule for elections. Why are the elections being delayed? The Government should come forward and a categorical statement should be made in this House that the elections would be held not later than August or so. They should make this statement. We would like to have elections to be held much eirlier. Well, certain formalities have to be gone through but there is enough time for elections to be held much earlier. When Mr. Charan Singh or the J anata Party needed, in a matter of 40 days or two months elections were held in nine States by a stroke of pen. The Assemblies were dissolved in 9 States in the country. And today we find that in November the Pondi-cherry Assembly went out of existence and upto now there is no announcement even by the Election Commission as to when the elections are being held. Why this playing with the people of Pondicherry? Are they not entitled to have a Government of their own even under the existing arrangement of a Union Territory?

Sir, I demand that the date be announced here, the electoral schedule and programme be announced as far as Pondicherry is concerned. You must know that there even the Municipal Council and Panchayats have been dissolved. There is no democratic institution functioning in Pondicherry. Only we have the Lt. Governor, Mr. Kul-karni, functioning in his own way.

Sir, then there is another point. There is the decision about prohibition. Sir, Mr. Piloo Mody is not for prohibition. Prohibition has become a fad with Mr. Morarji esai. I never smoke in my life. I do not Ddrink. I do not treat prohibition in that way in my personal life. I am not one of those who preach prohibition and drink like

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fish. I am not one of those. Well, Mr. Morarji Desai is preaching prohibition to the nation. It will cost a lot of money to the public exchequer at the cost of developmental and other expenses. And he has said: "Among my Cabinet Ministers, nobody drinks". Sir, I am surprised. It seems truth is prohibited in the Cabinet. If anything has been prohibited in the Cabinet, ft is the truth; otherwise Mr. Morarji T>esai would not have said: "My Cabinet Ministers do not drink". Sir, shall I have an examiner? If you like, I can get an examiner, as the drivers, when they drive, are tested whether they are drunk or not. It will be found out. I can produce an examiner and you will find how many Ministers drink. I am not making a false statement. If they drink, they should not drink too much. That is all I say. It would be better if they do not drink. But why does he say this kind of a thing? His Cabinet does not believe in prohibition in personal life. Mr. Morarji Desai certainly does not drink. He does believe in prohibition. But many^df his Cabinet Ministers don't. And they tell the nation: "Go dry".

Prohibition costs Rs. S00 crores or so. Let not the States' finances be ruined and the Central exchequer's money be spent and bootlegging, corruption and nepotism grow, as we have seen what happened in the case of Bombay prohibition when he was the Chief Minister o,f that State. It was a total failure. Corruption, inefficiency, bootlegging and all the best of it went on and it did not succeed. Now we find that this is being pressed. Sir) I should like in this connection to ask the Government not to go ahead with the business of prohibition, at least till a popular Government comes into existence. That is what I shall ask of this "Government.

These are some of the demands I wish to make in connection with this Budget. There are many other aspects into which one can go. Industry has been neglected to some extent. Development of Pondicherry has also been retarded in some way. These should get special attention from the Government. These are matters which, however, should be left to the popular Govem[Shri Bhupesh Gupta] ment. I have stood here today to protest strongly against Mr. Morarji Desai's behavio,ur and I want a categorical assurance. It is not enough for Mr. Patel to say that the matter is under consideration. What is under consideration? Anyway, he has softened. He wanted to take away a little heat from Mr. Morarji Desai's statement and create a little normal situation. In so far as this is concerned, what Mr. Patel says is not bad. But we want a categorical assurance from the Home' Minister on this. So far as other things are concerned, it should be made absolutely clear. This proposal of merger should be clarified and there should not be any such thing as they have said. Sir, in this connection curfew was proclaimed and for three days section 144 was there. Five people were killed and, according to us, 13 rounds of police firing took place. Was it necessary? Mr. Morarji Desai came back and made a sudden statement of that kind. Is it the way that the Prime Minister should speak and then say that it is his personal view?, I cannot understand. I should not say very much.

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The only thing I should like "to say about our friend, Mr. M.G.R. is this. I do not go to cinema. I do not know what kind of actor he is. But I understand that he is a very good actor, film-star and so on. I am very sorry to hear that the Chief Minister of Tamil Nadu is involved in this thing. May I, Sir, through you urge upon the Chief Minister also to make a declaration there in the Tamil Nadu Assembly whether he is involved or not in regard to this matter. He should own it up or disown it. Whether he should disagree or supports Mr. Morarji Desai's position he should have the courage to declare it on the floor of the House. If he did not do so, that also he should state on the floor of the House and publicly so that the people of Pondicherry should know. I do not like bad blood being created between Tamil Nadu and the Union Territory of Pondicherry and between the peoples f these two places. Therefore, I would

like him to clarify the position. And this would be good for him, his State and certainly for the neighbourhood there.

This is all that I have to say and I hope the Government will give its answer. 1 do not wish to say very much. I have said this on the basis of information. Meanwhile during the last few days the Pondicherry antimerger leaders had come here. They have given some facts and these have been submitted to: the Government and they should take the necessary steps.

Finally, before I sit down, Sir, the present Finance Minister should have been here. Why? Because we are sanctioning money for Pondicherry. Pondicherry is under the Union Government. After all that I have heard and the way he treats the financial matters I wonder whether we should sanction the money so easily without him here. The episodes of his son-in-law, Solanki, in Uttar Pradesh, and the nephew Gurudutt cannot be disposed of so easily. Sir, it has been brought to the notice of the House through the Members, otherwise also Mr. Kalp Nath Rai and others have brought it to the notice cf the House, that the Finance Minister's son-in-law Solanki was appointed Chairman of the Housing Board. Then he went to buy some land in Kashipur for farm or a warehouse. The land was bought for Rs. 8,70,000 or so which should not be costing more than Rs. 40,000.

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): I wonder how this is connected with the Pondichery propriation Bill?

SHRI BHUPESH GUPTA: But the Finance Minister is connected'. Therefore, I say the Appropriation Bill is connected. Suddenly it was said that a warehousing body should be set up in Kashipur. Then, Sir, it was said that Mr. Gurudutt was given the task, and the land of Mr. Gurudutt was bought. This is a very serious thing. Three acres of land, hardiy worth Rs. 50,000 or Rs. 20,000 was bought for Rs. 8,70,328.

SHRI N. P. CHENGALRAYA NAIDU: On a point of order. Sir, we are discussing now the Pondicherry Budget. Can the Uttar Pradesh buSget also Be brought in here? I cannot understand Sir. There must be some relevance. Should the House be treated in this manner?

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SHRI BHUPESH GUPTA: I have not brought in the Uttar Pradesh Budget. I have brought in Mr. Charan Singh, the Finance Minister of the country, and when I sanction the money which will be spent by this Finance Mi'nister, what is the guarantee that another nephew, another son-in-law would not appear in Pondicherry to have this kind of a deal? This is what I am afraid of.

(Interruptions)

SHRI **SADASIV BAGAITKAR** (Maharashtra): Sir, .Mr. Bhupesh Gupta is referring to the budget as' if it is Mr. Charavi Singh's own personal budget. How can a senior Member like Mr. Bhupesh Gupta describe the budget as Mr. Charan Singh's budget? It is not his personal budget. By your own logic, the best thing for you would be to defeat the Government on the budget itself. What we are discussing is the budget presented by the Cabinet as whole. Mr. Charan Singh might be onething for you and quite another thing for another person. But how is it relevant? The strange argument of Mr. Bhupesh Gupta is as if it is the persona) budget or personal account of Mr. Charavi Singh. It is not so.

SHRI BHUPESH GUPTA: The question is valid. I must say that you have intelligently put the question and you will get an intelligent answer also. Sir, I am not at all concerned with Uttar Pradesh. We are not discussing Uttar Pradesh. Let Uttar Pradesh go to heaven or hell I am Yiot concerned with it (Interruptions)

am not concerned with this All that we want is a Finance Minis of integrity and public probity. ter Charan Singh says in a Press "They are statement, 'not my family members;' they are only relations." Yes, they are your relations: one is son-in-law and another is nephew. Son-in-law becomes Chairman of the Warehousing Board and theta he makes such an arrangement that the nephew's land was taken for Rs. 8,70.000 when it should not cost even Rs. 45,000.

MR. CHAIRMAN: Now come to the budget proper.

SHRI BHUPESH GUPTA: And Mr. Charan Singh did not destiy this charge. Please understand, Finance Minister is not an ordinary person. Charges made were He should have come and made the statement here. He makes a public statement through the Press; he has spoken through the Press. Charan Singh said that "Mr. Govind Singh and Mr. Guru Dutt are not members of my family."

DR. RAM KRIPAL SINHA: From U.P. kindly come to Pondicherry.

(Interruptions)

SHRI BHUPESH GUPTA: Significantly enough. Sir,...

MR. CHAIRMAN: Mr. Bhupesh Gupta, you have taken half an hour. There are others also to speak.

SHRI BHUPESH GUPTA: Signi-ftdantly enough, Sir, the sale deed was registered on the 23rd of January when Mr. Charan Singh took his oath. The date is significant. The moment Mr. Charan Singh becomes the Deputy Prime Minister and comes to the Cabi'net, there in Uttar Pradesh—What is the connection? Will you tell us?—the sale deed was registered. Now you may ask: Are we discussing the Registration Office here? No, we are not

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LShri Bhupesh Guptaj discussing the Registration Office. We are diScussing the sale deed being formalized and put through on the day on which the uncle and father-in-law become the Deputy Prime Minister of the country. Was there any hot line between the Deputy Prime Minister's Office and the Registration Office? The presumption is that pressure and influence had been brought to bear completely on the transaction and the deal was struck when it became known that the man under whose favour it was got was back as the Deputy Prime Minister of the country. It is scandalous. Ask Mr. Charan Singh to come and explain it before he asks for money for appropriation under the Appropriation Bill for Pondicherry. We should like to know the position. Let him deny it. The Deputy Prime Minister himself said that when he came to know of the deal, he had expressed his disgust. Well, he expressed his disgust. Where is the disgusted gentleman? Should he not be here to express his disgust? It seems the Minister is disgusted when the son-in-law gets away with money, the nephew makes money when land is cold.

If he ha<j not been disgusted about it, the amount perhaps would have been well over Rs. 80 lakhs. You can understand the value of disgust of Mr. Charan Singh. Or, was Mr. Charan Singh disgusted (because it was Rs 8 lakhs? Did he expect more? Is he disgusted because his nephew did not make more money than Rs. 8 lakhs? Or, is he disgusted because his position had been utilised by his son-inlaw and his nephew, Mr. Guru Dutt and Mr. Govind Singh to collect money from the public exchequer? Sir, how can I entrust the public exchequer in the hands of the Finance Minister of the country who is not even repentent, who has not given an explanation to Parliament as to how things had been done? Sir, I am told Mr. Kalp Nath Rai had gone

to the Prime Minister and brought it to his notice. He has given to me a copy of his letter to the Prime Minister and a photostat copy of the sale deed. They said: "You go to the Chief Justice." Why should we go to the Chief Justice? Are we not the judges on such matters? If not, then dissolve Parliament go with the Supreme Court, sit in the lobby and ask the Chief Justice to decide as to what is right, what is wrong, what ia good, what is bad, what is corruption and wihat is not. This matter should be discussed. I demand a thorough inquiry i'nto it. It is not an ordinary matter. It is a matter which involves the finances of the Union Government.

SHRI ARVIND GANESH KUL-KARANI (Maharashtra): I want to ask them one point. Is the Chief Justice always required to go into a thing when we the Members of Parliament can take decisions? Why not appoint an Advocate-General in the Rajya Sabha so that we can have his advice? As Mr. Bhupesh Gupta has rightly said, it is not for the Chief Justice or anybody else to decide, it is for us to decide when we are politically elected here.

SHRI BHUPESH GUPTA: Sir, today they say "you go to the Chief Justice"; tomorrow somebody else will send us to Sai Baba. It is not a question of Sai Baba or a temple priest or the Chief Justice deciding it. It is a question of our deciding in Parliament as to how the Ministers should function, how the Finance Minister should function. We should go into the question of probity morality and complete integrity especially in financial matters. Sir, this is the position.

Sir, you have a son-in-law. Everybody knows that the son-in-law is not a family member, but everybody knows how sons~in-law are favoured. I know the Chief Ministers £n"d Governors who die for their sons-in-law. They think that the son-in-law is more

important than the son. Where is the question of saying; "Oh, not my family members; my relations." Sir, the son-ivilaw may not be technically a family member, but the daughter is under the law. Therefore, the daughter has material interestg and hence the father-in-law and the son-in-law are bound by golden ties and material interests.

MR. CHAIRMAN: You finish now.

SHRI BHUPESH GUPTA: Mr. Charan Singh is looking after the material interests of his son-in-law and nephews very well: 1 wisfi T had a father-in-law like that and an uncle like that.

(Interruptions)

SHRI ARVIND GANESH KUL-KARNI; There is a rich man in the country who pays the highest income-tax. He has an eligible daughter. Would you marry her?

SHRI BHUPESH GUPTA; That daughter, I leave for my friend here; if he has got any son, he can try. But I am saying that it is just not a question of what one likes or not. Jokes apart, it is a serious matter. You tell us, my friend here, when people read it in the newspapers, what they will think about it.

When charges were brought by me against Mr. Solanki here and when I moved my resolution for sending those things to a committee, requesting you to aPPoint a committee, I mentioned about corruption on his part. You were good enough not to form a committee. Today you see the case, a fool-proof case with (JStUmen-ted proof. Mr. Kalp Nath Rai has brought this thing. Well, some people may or may not like him, Mr. Kalp Nath Rai, because he is a bit of, what others call him, a bully. He is hot a bully.*, But people call him bully. But I do not call him so. But what he has brought cannot be disputed by anybody. He has proved his charge with documentary proof, with exact

figures, and Mr. Charan Singh does not have the courage to repudiate him. The only defence of Mr. Charan Singh is this. He says, "Yes, it is Bo. I am disgusted. But they are not my family members." The guilt has been proved. And I say, Mr. Agarwal, you ask your Finance Minister to come today and explain it. I wish he comes and explains it.

Before I sit down, I come to the Government of Uttar Pradesh. Mr. Banarasi Das has come in power. All right. Well. He should also hold an enquiry. I put it before Mr. Banarsi Dashe was in this House, sitting here—that it would be the test of his honour and his integrity. If he has taken courage to keep some people, the RSS people, out of the Government, a good thing he has done. I appreciate his courage. Will he show the same courage now of reopening the case of Solanki and Guru Dutt and go into this thing? In any case, because thS" H^nance Minister of the country wanted a thorough enquiry by an appropriate agency of the Central Government and by us, I hope the matter will be taken up seriously by all tha Members.

Mr. Charan Singh is under clouds today. Mr. Charan Singh's integrity is under question. Mr. Charan Singh is suspected of allowing his name to be used for money making by his son-in-law and his nephew in collution at the cost of the exchequer of the Uttar Pradesh Government and hence ** the Uttar Pradesh public.

श्री क्याम लाल यादव (उत्तर प्रदेश):
सभापित महोदय, जो पांडिचेरी वजट श्रीर
उसका एप्रोप्रिएशन बिल श्राया है इस के
सम्बन्ध में बहुत संक्षेप में दो-तीन बातें कहना मैं
चाहता हूं। पहली बात मैं यह कहना चाहता हूं
कि पांडिचेरी हमारे देश का एक महत्वपुर्ण
स्थान रहा है और पांडिचेरी का जब दिलय
भारत में हुआ तो क्रेंच सेटलमेंट हुआ था

श्रि एगाम लाल यादवी

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वहां पर एक विशेष संस्कृति पनपी थी और एक प्रकार की व्यवस्था थी। उसका जब विलय हुआ तो उसका श्रेय उत्त समय के प्रधान मन्त्री पंडित जवाहरलाल नेहरू ने उठाया उन्होंने शान्तिपूर्वक पांडिचेरी का विलय करवाया । उस विलय के समय जो ग्राप्यासन दिया गया, मैं समझता हं कि उस ग्राश्वासन को बदलने की कोई सुरत ग्राज तक पैदा नहीं हुई है। पंडित जवाहरलाल नेहरू ने ग्रपन बवान में भारत सरकार की तरफें से साफ तौर पर यह कहा था-मैं उस पोरशन को यहां पर पढ देना चाहता हं। At this juncture, it will be pertinent to recall the noble sentiments expressed about Pondicherry by Pandit Jawaharlal Nehru.

An open window on France in respect 0I its particularisb..."

MR. CHAIRMAN: That has been already stated.

SHRI SHYAM LAL YADAV:

"... and tradition of its own, in respect of the culture with which they have been inbued and also in respect of the language which allowed this culture to be assimilated, and nothing will be imposed on the people of Pondicherry and the changes, if any, will be brought in after consultation with the people of Pondicherry."

Pandit Jawaharlal Nehru'3 assurance was reinforced by a similar statement made on behalf of the Government of India in the process-verbal signed by the Government of I'ndia and France on 16th March, 1963, that is, seven months after the de jure transfer of the establishment to the Indian Uaion.

The process-verbal in part readg as follows:

The Union delegates stated that the Government of India did not contemplate any sudden reform of judicial organisation in Pondicherry. Changes which would be necessary to bring the system in Pondicherry in harmony with that prevailing in the rest of India will be introduced gradually allowing a reasonable period of time."

मान्यवर, ये भाश्वासन उस समय दिये गए। मैं समझता हूं कि क ग्रेस सरकार इत श्राश्वासनों पर सदैव दुढ़ रही । श्राज भी हमारी कांग्रेस पार्टी ने यह प्रस्ताव स्त्रीकार किया है कि हम उसी भावना का ब्रादर करते हैं। लेकिन उस समय कई दलो ने, मैं उनका विस्तार से नाम नहीं लेना चाहता हं, पांडिचेरी के भ्रलग भ्रस्तित्व का विरोध किया था। मैं सदन को इस बात की भी याद दिलाना चाहता हं कि कम्यनिस्ट पार्टी ने सन 1962 के अपने एक प्रस्ताव में, डी० एम० के० पार्टी ने भी अपने एक प्रस्ताव में और कई अन्य पार्टियों ने भी यह बात कही थी कि पांडिचेरी का अलग अस्तित्व नही रहना चाहिए। ग्राज मुझे खुशी है कि कम्युनिस्ट पार्टी ने भ्रपने विचारों को बदला है। मैं समझता हं कि यह अच्छी बात है।

इस संबंध में प्रधान मंत्री जी ने पांडिचेरी के सिलसिले में जो बयान दिया और जो बात कही वह मृत्यन्त दुर्भाग्यपूर्ण है । उस बयान का जो प्रभाव हुआ और जो प्रतिक्रिया हुई वह सब को विदित है, सारा देश उसको जानता है। सर्वं प्रथम जनता सरकार की यह गलती थी कि जब पिछली बार उसते वहां पर चनाव करवाये तो उसके बाद इस प्रकार से एक ग्रहप मत की सरकार को नहीं बनने देना चाहिए था। ग्रल्प मत की सरकार बना कर जनता सरकार ने वहां पर एक विवाद की स्थिति को बनाए रखा । आप जानते हैं कि श्रल्प मत की सरकार ज्यादा दिन नहीं चल सकती थी। सन् 1978 के नवम्बर महीने में विधान सभा को भंग कर दिया गया, लेकिन भ्रभी तक वहां पर चुनाव नहीं कराये गये हैं। मैं विच

मंत्री जी से पूछना चाहता हूं कि उन्होंने नौ विधान सभाग्रों को भंग करवाया श्रीर वहां पर चनाव करवाये, लेकिन क्या कारण है कि नवम्बर, 1978 में पांडिचेरी की विधान सभा भंग करने के बाद भी आज तक वहां पर चुनाव नहीं करवाये गये हैं ? जब उन्होंने नौ राज्यों की विधान सभाएं भंग करवाई तो उसके लिए कोई कारण नहीं दिया । ग्राज पांडिचेरी के इस बजट में, एप्रोप्रिएशन बिल के संबंध में जो बयान दिया है उसमें भी कहीं भी इस बात का संकेत नहीं मिलता है कि निकट भविष्य में शीघ्र ही पांडिचेरी में चुनाव करवाये जाएंगे ।

Budget (Pondicherry)

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[Mr. Deputy Chairman in the Chair]

मैं यह बात कहना चाहता हूं कि इस जनता सरकार की करनी और कथनी में बहत बड़ा ब्रन्तर 🖔 । पांडिचेरी में इन्होंने विधान सभा को त भंग कर दिया, लेकिन ग्रभी तक वहां पर चुनाव नहीं करवाये हैं? (Interruptions) शाही जी, ग्राप लोग बार-बार इस तरह की बातें कहते हैं, इसी लिए मैं ग्रापकी करनी ग्रीर कथनी की बात कह रहा हूं। प्रधान-मंत्री जी ने मद्रास में यह बयान दे दिया कि पांडिचेरी के माही, कारेकल और यानाम आदि ष्टिस्सों को भिन्न निन्न राज्यों में मिला दिया जाएगा । मैं समझता हूं कि जनता सरकार का यह एक षड्यन्त है और इसी लिए इस तरह का बयान दे दिया गया । मैं समझता हुं कि उनको इस तरह की बात कहने का कोई श्रिधकार नहीं है। यह कहा जाता है कि यह प्रधान मंत्री की व्यक्तिगत राय है। मैं पूछना चाहता हं कि हर मामले में व्यक्तिगत राय कैसे हो जाती है। जो भी बात प्रधान मंत्री कहते हैं वह वे प्रधान मंत्री के रूप में कहते हैं। मैं समझता हूं कि जनता सरकार ने पांडिचेरी के ट्कड़े-ट्कड़े करके उसको ध्रनेक राज्यों में मिलाने की जो साजिश ः र रखी है, उसी साजिश को कार्यान्वित करने के लिए जनता सरकार प्रयास कर रही है। पर्दे के प छे होई कार्य कर रही है और इस कारण ग्राज तक इन्होंने चनाव के सम्बन्ध में कोई भी निर्णय नहीं लिया।

मैं चाहता हं कि ग्राज विता राज्य मंत्री ज इसका 'तर दें तो वे कुपा करके यष्ट बतलायें कि चुनाव के बारे में उनकी क्या कल्पना है, क्या व्यवस्था है ग्रौर वे क्या ग्राप्त्वासन पांडिचेरी के निवासियों और सदन को देना चाहते हैं। वे पाण्डिचेरी में चुनाव करवायेंगे या नहीं करवायेंगे ? मान्यवर, पांडिचेरी के विकास के लिये ून तो सप्लीमेन्टरी ग्रान्ट में कोई व्यवस्था है ग्रीर न जो बजट है उसमें कोई नई व्यवस्था की गई है। वहां जो कुछ चल रहा है उसी को चलाने की कोशिश कर रहे हैं। यह बड़े दुर्भाग्य की बात है कि जब वहां कोई भी निर्वाचित सरकार नह है, कोई भी स्थानीय निकाय निर्वाचित नहीं हो तो सारा प्रशासनिक कार्य नौकरशाही के जरिये कराया जा रहा है जिससे कि उस प्रदेश का विकास नहीं हो पा रहा है,। पांडिचेरी में जहां तक शिक्षा का संबंध है वहां पर ग्रच्छी शिक्षा की व्यवस्था फेंच जमाने से रही है । वहां पर साम्प्रदायिक सौहार्द वरावर बना रहा है। लेकिन वहां के लिए सिचाई की कोई नई व्यवस्था नहीं है, कोई नया प्रात्धान नहीं दिखाई देता। जो एक वहां नहर बनी हुई थी जिससे थोड़ी बहत विजली बनती थी, वही व्यवस्था वहां पर चल रही है। वहां जो नगर बसा हुआ है पांडिचेरी वह पुरानी वास्तुकला का एक सुन्दर उदाहरण है। जिस तरह से वह शहर बसाया गया था, उस शहर को बसाने में मैं समझता हूं वहां की संस्कृति, फ्रेंच संस्कृति का प्रभाव है । लेकिन मान्यवर, जो वहां पर उपद्रव होते हैं अर जिसके कारण से लोगों को हिसा पर उतरना पड़ा है उसके सिलसिले में मैं कहूंगा कि 26-27 जनवरी को जिस प्रकार से वहां सेन्ट्रल रिजर्व पुलिस ने दुर्व्यहार किया लोगों के साथ भ्रौर जिस प्रकार से ग ली बरसाई यह वहां के इतिहास में एक ग्रद्भुत घटना है और सरकार को इस बात पर पश्चाताप नहीं है। जो लोग मरे हैं उनको मुझावजा नहीं दिया गया। जो घायल हुए उनके लिये कोई व्यवस्था नहीं की गई । इसलिए मैं चाहता हूं कि जो लोग मरे हैं उनको पूरा मुम्रावजा दिया जाए।

श्रिः श्राम लाल यादवी को लोग घायल हुए हैं उनकी दवा-दारू में उन्हें जो बर्च उठाना पड़ा है और जो नुकसान हुआ है उसका मग्रावजा दिया जाय । जिनकी सम्पत्ति का नकसान हम्रा है सरकार उनको मुम्रावजा दे और अगर सरकार यह नहीं करती तो मैं समझता हं कि तानाशही तरीके सरकार केवल ग्रभी तक बहां का प्रशासनिक ढ चा रहा है उसको चलाना चाहती है । वहां के लोग नहीं चाहते कि उनका विलय किसी प्रदेश में हो । जैसा कि मैंने शुरू में ही कहा कि जो ध्रल्प मत की सरकार को बनाने का मौका वहां पर जनता पार्टी ने दिया उसका यह ग्रसम्भावी परिणाम है जो इस तरह की परिस्थितिया वहां पर पैदा हुई है। इसकी जिम्बेदारी इस सरकार पर है। इसलिए मान्यवर, हम यह समझते हैं कि तत्कालीन प्रधान मंत्री श्री जवाहर लाल नेहरू ने वहां के नागरिकों को जो भ्राप्त्वासन दिया था उस श्राभ्वासन से हटने का कोई कारण, उसका कोई विवेकपूर्ण ग्रीर तर्कपूर्ण ग्राधार सरकार के सामने नहीं है। वहां के सभी नागरिक ग्रीर पार्टियां जो पहले नहीं चाहते थे कि पांडिचेरी का अलग अस्तित्व हो श्रब इस बात के लिये सहमत हैं ग्रीर कष्ट रहे हैं कि पांडिचेरी का ग्रलग ग्रस्तित्व रहना चाहिए । वहां की जो स्थानीय जनता पार्टी है उसमें इस बात का प्रवल विवाद उत्पन्त हो गया है, झगड़ा हो गया है, दफ्तर को लेकर कौन पार्टी उसमें काबिज रहेंगी, कौन नहीं रहेगा। लेकिन देखने से लगता है कि उसका बहुमत इस बात के लिये प्रयत्नशील है कि पांडिचेरी का भ्रलग भ्रस्तित्व हो। इतने दिनों से पांडिचेरी का अस्तित्व पृथक रूप से बराबर चलता रहा और ग्राधिक दुष्टि से भी उसका काम चलता रहा । कोई भ्रव्यवस्था उत्पन्न नहीं हुई। इसलिए मैं नहीं समझता कि इस पर प्रधानमंत्री को कोई जिद करनी चाहिए। ग्रीर ग्रगर व्यवस्था में कोई परिवर्तन करना है तो जो शुरू से कल्पना की गई है, जो ग्राश्वासन दिये गये हैं उस के ग्रनुसार उस प्रक्रिया का ग्रनुमोदन होना

चाहिए, उस प्रक्रिया का सरकार पालन करे भीर वहां के लोगों की इसमें राय लेनी चाहिए, इसके बारे में राय होनी चाहिए कि वे भुमार व्या चाहते हैं। केवल लोक सभा में बहुमत के आधार पर वहां के लोगों की भावनाओं को ठेस नहीं लगानी चाहिए। मेरा निवेदम है कि उन लोगों के ऊपर इस तरह से बुल-डोजर नहीं चलाना चाहिए। मुझे भंका है कि वहां की असेम्बली की चुनाव ही नहीं कराना चाहते हैं। ट्रीटी आफ दि ससेभन आफ दि फेंच इस्टेब्लिश-मेन्ट आफ पांडिचेरी करैलकल यनम माहे के आटिकल 2 में साफतौर से लिखा हुआ है उसका उदाहरण देकर मैं सरकार को स्मरण करना चाहता हूं कि:

"...Establishment which keep the benefit of the special administrative status which as in force prior to the 1st November 1931 any constitutional changes in its status which might be made subsequently shall be made after ascertaining the wishes of the people."

में यह जानना चाहता हूं कि क्या सरकार उस संवैधानिक अनुच्छेद 2 का उल्लंघन करने को त्यार है और उस आध्वासन को तोड़ना चाहती है ? क्या वहां की जन भावनाओं का निरादर करते हुए वह इस तरह की कार्यवाही करना चाहती है ? इसलिए में इतना जरूर निवेदन करूगा कि अगर सरकार ने इस प्रकार का अनुचित और अन्यायपूर्ण प्रयास किया तो वहां को जनता विद्रोह कर उठेगी और उसका सम-र्थन तम।म जनतंत्र प्रेमी लोग करेंगे और शाथ देंगे!

SHRI N. P. CHENGALRAYA NAIDU; Sir, while supporting the Appropriation Bill, I would like to say that in the Pondicherry Budget, they have not made enough allocations for industry, for fishery and for agriculture. This is a Centrally administered area and, in the eastern States.

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wherever the Central Government is administering, they have allotted more funds and there is development also. But, in Pondicherry, there is no development. After taking over Pondicherry from the French Government, we have said that whenever there L» any change in the Constitution or whenever they want to merge Pondicherry with the neighbouring States, the French Government would be consulted. Now, Sir, without consulting the French Government, our Prime Minister has said that they are thinking of merging Pondicherry with the neighbouring State. Again, Sir, our Prime Minister has said that it is his private opinion. Sir, our Prime Ministers private opinion creates a lot of trouble now and then. In the Sikkim affair, he said that it was his private opinion. Again, in respect of Pondicherry, he has said that it is his private opinion. It is creating a lot of trouble and so many people have died due to his private opinion. So, Sir, I would like to appeal to the Prime Minister that, as long as he holds that position in the country, he should not have any private opinion and I think that would be better. Now, Sir, why has the Prime Minister given that statement? He has given that statement in Madras, not in New Delhi. After meeting the Tamil Nadu Chief Minister, he has given this statement. Now, it is clear that the Tamil Nadu Chief Minister has requested him saying that to have a stable Government in Pondicherry is impossible and so he wanted the territory to be merged with Tamil Nadu. This is not a fair thing. It is because some polti-cal party is not able to get a majority there and is not able to rule Pondicherry and because of that he has recommended, the Chief Minister of Tamil Nadu has recommended, that it should be merged with the neighbouring States. This is not fair. Sir, we know that the **AIADMK** was in a minority in Pondicherry. But our Government had form the Government allowed them to there because it was the largest single party then. It is not correct. When they are the largest single party,

they cannot rule the territory and, so, unless they have a majority there' there is no use. Now, Sir, it has been proved that without a majorty they were unable to run the Government there. Sir, in Pondicherry, the French ruled there for several years and there is the French culture and the people know only French . . .

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tion Bills. 1979

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Sir I want only one clarification. India is not bound to consult the French Government on Pondicherry. We are an independent country, we are an independent nation, and we have to decide our fate and our affairs independently without consulting any other country.

SHRI SHYAM LAL YADAV: It i* not correct. Sir. We are bound to do so because it is an obligation. (Interruptions)

SHRI N. P. CHENGALRAYA NAIDU: We have given an undertaking to the French Government that we would consult them.

SHRI B. SATYANARAYAN RED-RY: We are a free country, we are an independent country, and there is no question of consulting any other Government.

(Interruptions)

SHRI N. P. CHENGALRAYA NAIDU: When Shri Jawaharlal Nehru was there, he gave that un dertaking.

SHRI B. SATYANARAYAN REDDY: Sir, we are an indpendent country and we need not consult any other country.

(Interruptions)

SHRI SHYAM LAL YADAV: Sir, he is unnecessarily creating a controversy. This is a commitment of the Government of India.

B. SATYANARAYAN DY We need not consult any other country.

(Interruptions)

SHRI N. P. CHENGALRAYA NAIDU: I am telling you what has actually happened and this is an undertaking given by the Government.

(Interruptions)

SHRI VISWANATHA MENON (Kerala): Mr. Reddy, you speak when you get your chance. Why are you unnecessarily speaking now?

(Interruptions)

SHRI B. SATYANARAYAN REDDY: We are an independent nation and we are capable of deciding our Affairs.

P. CHENGALRAYA SHRI N. NAIDU: Sir, they have French culture. The old jjeople know only French language. Now, the younger generation is learning and Hindi. The people who are in English politics are only older people. They do not know these things. Therefore, it is better that you continue Pondicherry as a separate State for some time till the younger generation comes up. If you want to merge it immediately, there will be a lot of trouble and agitation. How many people have died because of just one statement of the Prime The entire Pondicherry State has Minister? rebelled. They have demonstrated that they do not want to merge. What happened in Goa Some people wanted merger is different. with the neighbouring States of Maharashtra and Karna-taka. Some people There was an election did not want merger. on this issue. We have asked for their opinion. Here also, instead of giving a statement, the Prime Minister could have asked for their opinion and conducted elections. If they are not willing to merge with others, then why are you forcing them? The entire trouble has been created by Mr. M. G. Ramachandran, the Chief Minister of Tamil Nadu. He is not able to get a majority there. But he wants to rule that State. When he cannot rule that State, he has created this trouble.

Sir, then I come to prohibition. But the main income of Pondicherry is from liquor. If you introduce prohibition immediately, r-he entire economy will be upset. I am for prohibition. I want people not to drink. But you cannot do it immediately.

SHRI SITARAM KESRI (Bihar): Repeat what you want. What do you want about drinking?

SHRI N. P. CHENGALRAYA NAIDU: I am for prohibition. I am a teetotaller. I do not drink. (Interruptions) Why do you worry? Before we introduce prohibition, the economy of the State must be improved. You start more industries there. Let there be development of fisheries in that area. Then the people should have more income from agriculture. If you prohibition introduce after these improvements, then there is no objection if you introduce prohibition. If you introduce prohibition immediately, the economy of the State will be ruined. That is why I am appealing to the Government not to introduce prohibition in Pondicherry till the economy of the State is improved. In the mean time, the Government can ask some committees to advise people not to drink. The people have to be educated about the evils of drinking liquor and how they suffer because of it. They must be educated before prohibition is introduced.

SHRI V. GOPALSAMY: The Pondicherry people are not suffering.

SHRI N. P. CHENGALRAYA
NAIDU: The Central Government i3 giving
more grants to the Eastern States. More
industries are started and so much money is
spent in the Eastern States. I have no
objection. But I want the Central Government
to give more funds to industries and to start
some industries in Pondicherry. They should
ask the private sector also to start more
industries even by giving them some tax relief
in order to improve the economy of the State.
Sir, there is one small place called Yenam

•n the border of Andhra. It belongs to Pondicherry. Sir, their culture is separate, their education is separate, and their living style is separate. So, Sir, when the culture is separate, you cannot force them to merge with Andhra. I am not for Yenam to merge with Andhra. They are having a separate culture. French style is there. French culture is there. Why should you finish that French culture? Let us have that French culture also in our country. So, Sir, I earnestly appeal to the Prime Minister not to heed to the advice of Tamil Nadu Chief Minister who is interested in his party coming to power in Pondicherry, who is interested to have Pondicherry merge with Tamil Nadu so that he can rule Pondicherry also. That is his ambition. So, I apeal to the Prime Minister that if at all they want to take any decision about Pondicherry, the people's opinion must be taken by holding an election there whether they want to merge or not. Unless you take their opinion, you cannot force them to merge with the neighouring States.

With these words, Sir, I conclude.

SHRIMATI PURABr MUKHOPA-DHYAY (West Bengal): Mr. Deputy Chairman, Sir, wKile supporting the Budget and the Appropriation Bills, I have to make certain observations with regard to, Pondicherry.

Sir, Pondicherry unique cul has a ture which is a mixture of French, English, Tamil and partly also, and the people live there in com plete harmony. It is a unique culture that we witness not only now but from the old days. Recently the communal harmony little affected. has been a Perhaps, you know, Sir, that some hooligans raided the Aurobindo Ash there, looted the property ram and demolished valuable machines, many the whole institution suffered a great loss. Sir, the plan was hatched and executed in a very scientific man I have not seen till today either ner. Government of India the the State Government or institute there trying to

enquiry or appoint any inquiry commission to go through this destruction, a destruction of not an individual property but the property of the people, the property of the public. It is an institution which has grown with the support and co-operation of people from all over the country and als outside. It is a disgrace for any State, and because it is a Union Territory, for the Government of India to keep quiet. I would like to urge upon the Government of India to immediately make an exhaustive enquiry and compensate for the loss, and give a guarantee that such drastic things will never happen in future.

Sir, there is a Governor there. Of course, he is very much there but, it seems that he never takes any interest in such matters. Now, for a Union Territory without any Assembly at the moment, it entails upon the Governor there to run the administration. He showed utter callousness in this matter.

Sir, I wo.uld also like to point out about the utterances of the Prime Minister with regard to Pondicherry. Did he verify the wishes of the people? Nobody can supen-impose any decision from above, may be, he is the Prime Minister, may be, he is anybody. But the right of choosing the heat course lies with the people of Pondicherry and not with the Prime Minister. The Prime Minister has a habit of telling things, and after realising the mistake, he always says that it is his private opinion. Can a person holding a high position, a high place in public life and also in the administration as the head of the Government, a country's Prime Ministership, air his private views? It is a very sinister approach to things. It is creating a lot of misunderstanding all o,ver the country and it is a very bad reflection.

Now, Sir, I come to the question of having an understanding and a discussion with the French Government. Somebody said, it is sacrosanct, it is a solemn promise given by Pandit Ja-waharlal Nehru and it is incorporated in the Constitution of India. Sir, when

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[Shrimati Purabi Mukkopadyay] country was divided, when this country was liberated, there were solemn promises given to refugees. been honoured? those promises Is the Government of India pre No. pared to honour its commitments? No. There have been solemn promises given to, the princely order. We have super seded that. We have changed our Constitution and taken awav those liberties and privileges. Canont the Constitution be changed to give full freedom to the people of Pondicherry? Why should the Freeh Government come into the picture in this 20th cen tury? May be, at that time it was necessary. Have we honoured all our Cannot the commitments? Constitu tion be amended to suit the conditions at the present time'? Are the people of Pondicherry children that they cannot their own decisions? And, they to be treated like this by every Government? Look at the per capita expenditure incurred by the Govern ment of India on Pondicherry. What do we And? It is a very sorry state of Somebody said that the East ern region Union territories get more. Union Yes. all the territories have own problems. The poverty of the population or the smallness of the population cannot be the base for awarding financial assistance because each Finance Commission has laid problems. down some categories of like the problems of eco nomic backwardness for this purpose. The complexities of the problems will entail more expenditure on the people. And the Government of Pondicherry cannot have that bur den of expenses if the Government of India does not come forward as in other Union territories.

Sir, I am one of those who have toured all the Union territories of this country extensively and I have seen what abject poverty they are going through. So, Sir, the quantum of financial assistance given to Pondicherry should be more. Then, Sir, why should Pondicherry always remain a Union territory? Why cannot it have the full status of a State? I demand full

statehood for the people of Pondicher-ry. And, whatever decision has to be taken, let the people of Pondicherry decide. If they want to merge, it is the people of Pondicherry who will decide that and they will decide whether they will merge with any State or not. Pondicherry has a unique place and position. It is bordered by three States. Do you mean to say that Pondicherry will be cut into three or four slices and given on a silver platter to other States?

Then, Sir, why should the Prime Minister be guided by the Chief Minister of another State to decide the issue of a different State. Let the Cabinet decide what they want to do about Pondicherry. Let there be a formulation of the policy of the Government and the prime Minister should have some respect for the people of that region before he decides their destiny or expresses an intention of deciding the destiny of these people.

Sir, I demand a full-fledged inquiry into this Ashram affair. Let a Parliamentary Committee go there, a Comr mittee consisting of Members of Parliament. It is not a question of religion or anything of that sort. It is a question of survival of the culture, social reforms and educations reforms of Pondicherry. Shri Aurobindo Ashram has done a lot of Sood work not only for Pondicherry but also for the rest of the country and we cannot ignore them like this when there is looting and arson. The rest of the country cannot remain mum whosoever may be responsible for it or whichever party may be behind it. Whatever administrative lapses are there, let there be a thorough probe and let us decide the issue on the spot. Thank you.

SHRI V. P. MUNUSAMY (Pondicherry): Mr. Deputy Chairman, Sir, I welcome the Pondicherry Budget in general. At the same time, on behalf of my Party, I would like to express certain views on this occasion. I am sure, Sir, that the Janata Government